

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 136**

**IA(I.B.C)/672(CH)2024**  
**IA(I.B.C)/ 1040(CH)2024**  
**IA(I.B.C)/ 1312(CH)2024**  
**IA(I.B.C)/ 1313(CH)2024**

**In**  
**CP (IB) No. 276/Chd/Pb /2020**  
**(Admitted)**

**IN THE MATTER OF:**

**Bank of India**

**...Petitioner-Financial Creditor**

**Versus**

**Ekam Agro Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 19(2) IBC 2016**  
**Rule: 11 of NCLT, 2016**

**Order delivered on 10.07.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 08.08.2024.

**Sd/-**

**Court Officer**